

Attendance cum Order Sheet of the Hearing of Chennai Branch, Chennai National Company Law Tribunal, held on 14.12.2016 at 10.30 AM

Present : Shri K. Anantha Padmanabha Swamy, Member, Judicial
Shri Ch. Mohd. Sharief Tariq, Member, Judicial

Application No : CP. 12 of 2016
Petition No :
Name of the petitioner(s) : MR. RAM KUMAR THANGAM
Name of the Respondent(s) : SHRI PANCHAM, CARGOES PVT Ltd
Under Section : 241

S. No.	Name (in capital)	Designation Representation by whom	Signature
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1. R. VENKATAVARADAN
(for) Prithviraj

Respondents
(1-3)

[Signature]

2. M. Uma Shankar
for Kumara Mys

Relatives

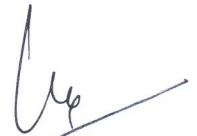
[Signature]

ORDER

Counsel for petitioner present. Counsel for respondents present. Both the counsels made their submissions in relation to the interim prayers contained in (a) and (b) of ^{para of C.P.} VIII. The first pertains to the appointment of the petitioner as Director of R1 company and the second is in relation to the operation of the bank accounts jointly alongwith R2. After hearing the arguments

and perusal of the records, we decline to grant first prayer. However, in relation to second prayer, it is directed that R3 alongwith R2 shall jointly operate the bank accounts and submit a monthly statement to this Bench till further orders. Counsel for the petitioner is directed to file detailed counter in the matter by the next date of hearing by serving a copy to the other side. Put up on 03.01.2017 at 10.30 A.M.


Ch. Mohd. Sharif Tariq
Member (Judicial)


K. Anantha Padmanabha Swamy
Member (Judicial)